1 CP 4/2021

## Central Administrative Tribunal Madras Bench

### CP/310/00004/2021 (in) OA/310/01229/2019

### Dated the 30th day of March Two Thousand Twenty One

# PRESENT Hon'ble Mr.S.N.Terdal, Member(J) & Hon'ble Mr.C.V.Sankar, Member(A)

- 1. G.Kasthuri
- 2. E.Magesh Kumar
- 3. Sherif January
- 4. B.Ramesh Kumar
- 5. J.Kamala
- 6. K. Vadivelu
- 7. G. Venkatsamy
- 8. P.Gnansekar
- 9. S.Rajan
- 10.C.R.Murali
- 11.K.Sivaraj
- 12.K.A.Vijaya Prakash
- 13.A.Kuppan
- 14.M.Sarvanan
- 15.R.Noorunnisa
- 16.T.Nazamuddin
- 17.S.Sathishkumar
- 18.K.Govinda Rajan
- 19.P.Permnath ...Applicants/Applicants

By Advocate M/s.AVVS Bujanga Rao

#### Vs.

Shri M.L.Karmakar

The Principle Chief Commissioner of Income-Tax,

Cadre Controlling Authority,

Tamil Nadu & Puducherry,

M/o Finance, Department of Revenue,

Aayakar Bhawan, 121, Mahatma Gandhi Road,

Nungambakkam,

Chennai. .. Respondent

By Advocate Mr.M.T.Arunan

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# ORAL ORDER [Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

This CA was filed by the applicants against the respondent alleging wilful disobedience of the orders passed by this Tribunal in OA No.1229/2019 dated 13.9.2019. Notice was issued to the respondents.

- 2. Today when the matter is taken up for 'Orders', counsel for the respondent submits that the respondent has complied with the order of the Tribunal.
- 3. Hence, this CP is closed with liberty to the applicants to seek remedy if they are aggrieved by the compliance order. Notices of contempt are discharged.

(C.V.Sankar) (S.N.Terdal) Member(A) Member(J) 30.03.2021

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